(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 575 drois /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Akhil Pathak
S/O Pawan Kumar,
R/O W.No 3, Tehsil Mahanpur, District Kathua
vide Notification No.1826 of 2022/RG/LP Dated 11.11.2022 has
been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8424-30 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Kathua.

5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Akhil Pathak, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 576 of 2025 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Anis-Ur-Rehman S/O Sh. Nasib Ullah Khan R/O Chandimarh Tehsil Surankote District Poonch

vide Notification No.1846 of 2023/RG/LP Dated 06.09.2023 has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 18-02-2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Anis-Ur-Rehman, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 577 of 2025 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Asma Banoo

D/O Ab Majid Shah

R/O Near Hidyal Chowk, Tehsil and District Kishtwar

vide **Notification No.978 of 2023/RG/LP Dated 31.05.2023** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8438-44 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kishtwar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kishtwar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Asma Banoo, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 570 012025 /RG/LP Dated: 10-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Bukhtair Hussain Shah
S/O Akram Hussain Shah
R/O Sanai, Mohalla Gani, Tehsil Surankote District Poonch
vide Notification No.109 Dated 17.06.2019 has been declared as
Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8445-51 /RG/LP Dated: 18-02-2095

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Bar Association, Poonch.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Bukhtair Hussain Shah, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 579 0/2025 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Heena Choudhary
D/O Mohammad Ishaq Qureshi
R/O Near Upkar Flour Mill Gangyal, Channi Kamala, Jammu
vide Notification No.1064 Dated 10.01.2020 has been declared as
Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8452-58 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Heena Choudhary, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 580 est 2028 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Anwaar Anjumn S/O Mohd Zaffir R/O Kura, Tehsil Kalakote, District Rajouri

vide Notification No. 983 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8459-65 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Rajouri.

 CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mohd Anwaar Anjumn, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 501 of 2025 /RG/LP Dated: 10-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Ashaf S/O Abdul Wahid

R/O Near Housing Colony, Akramabad, Tehsil & District Doda

vide **Notification No.481 of 2021/RG/LP Dated 07.06.2021** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8466- 72 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Doda.

CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mohd Ashaf, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 582 of 2025 /RG/LP Dated: 18-02 -2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nirmal Singh S/O Parmod Singh Jamwal R/O Rahya (Near Shiv Mandir) Tehsil Vijaypur District Samba vide Notification No.1945 of 2023/RG/LP Dated 11.09.2023 has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8173-79 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Samba.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Nirmal Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 583 0/2025 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Prajwala Sambyal

D/O Sanjay Singh

R/O W.No.5, Near District Hospital Samba, Tehsil & District Samba

vide **Notification No.654/2022/RG/LP Dated 30.05.2022** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8481-06 /RG/LP Dated: 18-2-2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Samba.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Samba.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Prajwala Sambyal, Advocate

.....for information and necessary action.

Assistant Registrar (L.P.Section)

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(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 584 of2025 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Priyanka Panhotra D/O R.L Panhotra R/O Rehal Tehsil Bishnah District Jammu

vide Notification No.1970 of 2023/RG/LP Dated 12.09.2023 has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8487-93 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu.

5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Priyanka Panhotra, Advocate

.....for information and necessary action.

Assistant Registrar (L.P.Section)

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(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 585 of 2025 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rahul Kumar Verma
S/O Pritam Chand
R/O Ward No.2, Opp. Kabir Nagar, Tehsil & District Kathua
vide Notification No.1681 Dated16.03.2020 has been declared as
Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8494-8500 /RG/LP Dated: 18-62-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Kathua.

- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Rahul Kumar Verma, Advocate

.....for information and necessary action.

Assistant Registrar (L.P.Section)

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(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 5 86 of 2025 /RG/LP Dated: 10-02 -2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ritu Panhotra D/O R.L. Panhotra

R/O Rehal Dhamalian, VPO Rehal Tehsil Bishnah District Jammu

vide **Notification No.1992 of 2023/RG/LP Dated 12.09.2023** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8501 - 07 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Ritu Panhotra, Advocate

.....for information and necessary action.

Assistant Registrar (L.P.Section)

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(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 587 of 2025 /RG/LP Dated: 18-02 -2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Samriti D/O Raj Pal

R/O H.NO.56, W.No.3, Tehsil Ramgarh, District Samba

vide **Notification No.305 of 2023/RG/LP Dated 14.02.2023** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8568-14 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Samba.

- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Samriti, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 588 of 2025 /RG/LP Dated: 18-02 -2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sonia Kumari D/O Jankar Singh

R/O Ward No.9, Nandpur Camp, Tehsil Ramgarh, District Samba

vide Notification No.1187 of 2023/RG/LP Dated 05.06.2023 has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8575-21 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

Principal District and Sessions Judge, Samba.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Samba.

5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Sonia Kumari, Advocate

.....for information and necessary action.

Assistant Registrar (L.P.Section)

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(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 589 of 2025 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sharful Islam D/o Gh Mohammad Shah R/o Kaloosa Bandipora

vide Notification No.1381 of 2021 Dated 17.11.2021 has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8522-28 /RG/LP Dated: 18-02-2015

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sharful Islam, Advocate

.....for information and necessary action.

Assistant Registrar (L.P.Section)

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(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 590 0+2025 /RG/LP Dated: 18-02 -2015

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Insha Rashid

D/o Ab.Rashid Ganie

R/o Hyderpora, near Jamkesh vechiles greenpark Lane 1 Tehsil Chanapora District Srinagar

vide **Notification No.747 of 2021 Dated 12.08.2021** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Şection)

No: 8529-35 /RG/LP Dated: 18-02-2015

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- Ms. Insha Rashid, Advocate

.....for information and necessary action.

Assistant Registrar (L.P.Section)

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(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 591 of 2025 /RG/LP Dated: 10-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Liyakat Tariq Mir S/o Lt. Tariq Ahmad Mir R/o Jadeed Baghat Tehsil Sopore District Baramulla

vide **Notification No.1085 of 2023 Dated 02.06.2023** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8537-43 /RG/LP Dated: 18-02-2015

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Liyakat Tariq Mir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 592 07 2025 /RG/LP Dated: 18-02 - 2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Laraib Anjaleena D/o Azad Hussain Wani R/o Buchwara, Dalgate Tehsil & District Srinagar

vide **Notification No.1083 of 2023 Dated 02.06.2023** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8541, -50 /RG/LP Dated: 18-02 -2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Laraib Anjaleena, Advocate

.....for information and necessary action.

Assistant Registrar (L.P.Section)

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(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 593 of 2025 /RG/LP Dated: 18-02-9025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Suzeena Showkat D/o Showkat Ahmad Ganai

R/o Pranabawan (Puj Mohalla) near Jamia Masjid, Tehsil Mattan District Anantnag

vide **Notification No. 325 of 2023 Dated 14.02.2023** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8557-57 /RG/LP Dated: 18-02-202

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ananthag.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Suzeena Showkat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 594 of 2015 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ruqaya Amin D/o M Amin Maugal R/o Zaffran Colony, Zewen Tehsil & District Srinagar

vide **Notification No.1164 of 2023 Dated 03.06.2023** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8558-64 /RG/LP Dated: 18-02-2015

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Ruqaya Amin, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 595 of 2025 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd. Shafi Sheikh S/o Ali Mohd Sheikh R/o Tungdanoo, The.Yaripora Tehsil & District Kulgam

vide **Notification No.203 of 2023 Dated 03.02.2023** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8565-71 /RG/LP Dated: 18-02-2025-

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kulgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kulgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd. Shafi Sheikh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 596 of 2025 /RG/LP Dated: 10-62-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammad Adnan Ali S/o Ali Mohammad Wani R/o Wadwan,Astan mohalla Tehsil & District Budgam

vide **Notification No.555 of 2021 Dated 31.03.2021** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8572-78 /RG/LP Dated: 18-02 -2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohammad Adnan Ali, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 597 of 2025 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mehnaz Parveez D/o Parveez Ahmad

R/o Chrar-i- Shrief Tehsil Charar-i-Sharief District Budgam

vide **Notification No. 498 of 2021 Dated 31.03.2021** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8579 85 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mehnaz Parveez, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 598 of 2025 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shugufta Amin D/o Mohd Amin Lone R/o Bemina Nundreshi colony Tehsil & District Srinagar

vide **Notification No.1217 of 2023 Dated 05.06.2023** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8586-92 /RG/LP Dated: 18-02-2028

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shugufta Amin, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 599 of 2025 /RG/LP Dated: 18-02 -2015

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Waqar Shafeeq S/o Shafeeq Ahmad Awan R/o Nowagabra-karnah, Tehsil Karnah District Kupwara

vide **Notification No. 1253 of 2023 Dated 06.06.2023** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8593-8599 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Kupwara.

- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Wagar Shafeeq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 600 0 12025 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Adnan Ashfaq Naqash S/o Ashfaq Ahmad Naqash

R/o Hilal Abad 3, Qamarwari, Tehsil Central Shaltang, District Srinagar

vide **Notification No. 1795 of 2022 Dated 11.11.2022** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8600 - 06 /RG/LP Dated: 18-02 -2625

Copy forwarded to the: -

- Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Adnan Ashfaq Naqash, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 601 2025 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nelofar Sultan

D/o Mohammad Sultan Beigh

R/o Delina Tehsil & District Baramulla

vide **Notification No. 1127 of 2023 Dated 03.06.2023** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8611-17 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

President, District Bar Association, Baramulla.

- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Nelofar Sultan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 602 of 2025 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nasir Mushtaq Parray S/O Mushtaq Ahmad Parray

R/O Akura Mattan Tehsil Mattan District Anantnag

vide **Notification No. 1137 of 2023 Dated 03.06.2023** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 86:18-24 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Bar Association, Anantnag.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Nasir Mushtaq Parray, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 603 of 2025 /RG/LP Dated: 10-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Arbeena Amin
D/o Mohammad Amin Kar
R/o Mirza bagh Daulatabad Tehsil Khanyar District Srinagar
vide Notification No. 991 of 2023 Dated 31.05.2023 has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8628-31 /RG/LP Dated: 10-02 - 2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Arbeena Amin, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 604 of 2025 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ifta Irfan D/o Irfan Ahmad Bhat R/o Gaziabad Anchidoora Azadpora Anantnag

vide **Notification No.141 of 2023 Dated 10.02.2023** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8632-38 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Ifta Irfan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 605 042025 /RG/LP Dated: 18-2-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Feroz Bashir Shah S/o Bashir Ahmad Shah R/o village Sahibabad,Anantnag

vide **Notification No. 781 Dated 19.09.2019** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8639-45 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Feroz Bashir Shah, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 606 of 2025 /RG/LP Dated: 18-02 -2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Atufa Mansoor

D/o Mohammad Mansoor Magrey

R/o New colony Aliyapora Tehsil & District Shopian

vide **Notification No.1006 of 2023 Dated 01.06.2023** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8646-52 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Shopian.

- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Atufa Manzoor, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 607 of 2025 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Malik Zada Umer Farooq S/o Mohd Sikander Malik

R/o Malik mohalla, Tehsil & District Kupwara

vide **Notification No.1517 Dated 02.03.2018** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8653-59 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

- Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- Mr. Malik Zada Umer Farooq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 608 0/2025 /RG/LP Dated: 10-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rafi Ahmad Sheikh S/o Gh.Nabi Sheikh R/o village Kandipora Tehsil Bijbehara District Anantnag vide Notification No. 434 Dated 15.07.2019 has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8660-66 /RG/LP Dated: 18-62 -2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rafi Ahmad Sheikh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 609 of 2015 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ruksana Fayaz D/o Fayaz Ahmad Sheikh R/o Gadoora Tehsil & District Ganderbal

vide **Notification No.710 of 2021 Dated 19.07.2021** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8667 - 73 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Ruksana Fayaz, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 610 of 2025 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Seerat Naseer

D/o Naseer Ahmad Dar

R/o Housing colony Chanapora Tehsil Chanapora District Srinagar

vide **Notification No.1222 of 2023 Dated 05.06.2023** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8674-80 /RG/LP Dated: 18-02 -2015

Copy forwarded to the: -

- Principal District and Sessions Judge, Srinagar.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Seerat Naseer, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 611 of 2025 /RG/LP Dated: 18-02 -2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mehvish Noor D/o Noo-u-Din Sholla

R/o H.No 160, Sir syed colony Tehsil Eidgah District Srinagar vide Notification No.1053 of 2021 Dated 14.09.2021 has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8681-87 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Mehvish Noor, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 6/2 of 2025 /RG/LP Dated: 18-02 -2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Anisa Farooq

D/o Farooq Ahmad Taploo

R/o Tengpora Zoonimar Tehsil & District Srinagar

vide **Notification No.1265 of 2021 Dated 16.11.2021** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8688-94 /RG/LP Dated: 18-02-2015

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Anisa Farooq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 613 of 2025 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Asia Hameed

D/o Abdul Hameed Bhat

R/o Larki-pora, Sheikh Mohalla, Padgampora Tehsil & District Pulwama

vide **Notification No. 24/2022 Dated 23.02.2022** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8695-8700/RG/LP Dated: 10- 02 -2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Asia Hameed, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 614 of 2025 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Junaid Sharief S/o Peerzada Sharief U Din R/o Peer Mohalla punzwa, Villagam Tehsil & District Kupwara vide Notification No.1074 of 2023 Dated 02.06.2023 has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8701 - 07 /RG/LP Dated: 18-02 -2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Junaid Sharief, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 615 of 2025 /RG/LP Dated: 18 -02 - 2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Gousia Mehraj D/o Mehraj Ud Din Sofi

R/o Bundarkund Sofi Mohalla Tehsil & District Ganderbal vide Notification No.1046 of 2023 Dated 01.06.2023 has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8708 - 14 /RG/LP Dated: 18-02-2025-9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Gousia Mehraj, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 6/6 of 2025 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Javid Rasool Shah S/o Gh.Rasool Shah R/o Jaggerpora, Machhbown mohalla Tehsil Handwara District Kupwara

vide **Notification No.1073 of 2023 Dated 02.06.2023** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8715-21 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Kupwara.

5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Javid Rasool Shah, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 617 of 2025 /RG/LP Dated: 18-02-1025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irfan Ahmad Malik
S/o Mushtaq Ahmad Malik
R/o Hardu Madaum, Tangmarg Tehsil & District Baramulla
vide Notification No.1056 of 2023 Dated 01.06.2023 has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 67-22-28 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Baramulla.

- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Irfan Ahmad Malik, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 618 of 2015 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Jahangir Ahmed Malik S/o Gulam Mohammad Malik

R/o Batnaar mohalla,Wuyan Tehsil Pampore District Pulwama

vide **Notification No.1066 of 2023 Dated 02.06.2023** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8729 -35 /RG/LP Dated: 18-02 -2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Jahangir Ahmed Malik, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 619 01 2025 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mehak Bashir

D/o Bashir Ahmad Hakeem

R/o Garden Lane Tehsil Chanapora District Srinagar

vide **Notification No.1118 of 2023 Dated 02.06.2023** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8736-42 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mehak Bashir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 620 0/ 2021 /RG/LP Dated: 10-02 -2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mehnaz Parveen

D/o Ahmad Nazir

R/o Bhimbat, Drass Tehsil & District Kargil

vide **Notification No. 200 of 2023 Dated 13.02.2023** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8743-49 /RG/LP Dated: 18-02-2625

Copy forwarded to the: -

1. Principal District and Sessions Judge, Karqil.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kargil.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mehnaz Parveen, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 621 of 2025 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zakir Mehmood Khateeb S/OAbdul Ahad Khateeb R/O Alamdar Colony Tehsil Charar Sharief, District Budgam

vide **Notification No. 24 Dated 16.05.2029** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8750-56 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

President, District Bar Association, Budgam.

- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Zakir Mehmood Khateeb, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 622 of 2025 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Jamyang Dolkar

D/o Tashi Jigmet

R/o Skyabu House Lamayuru, Tehsil Khaltse District Leh

vide Notification No.467 of 2021 Dated 05.06.2021 has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8757 - 63 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.

Secretary, Bar Council of India, New Delhi.

 Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Leh.

5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Jamyang Dolkar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 623 012025 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nelofar Nazir

D/o Nazir Ahmad Lone

R/o Sogam Lolab , mohalla Mohiuddin Abad Tehsil Sogam District Kupwara

vide **Notification No.1131 of 2023 Dated 03.06.2023** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8764-70 /RG/LP Dated: 18-02-2625

Copy forwarded to the: -

Principal District and Sessions Judge, Kupwara.

Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. **Ms. Nelofar Nazir,** Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 624 072025 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mudasir Ahmad Bhat S/o Abdul Rahim Bhat R/o Chattergul Tehsil Kangan District Ganderbal

vide **Notification No.480 of 2021 Dated 07.06.2021** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8771-77 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mudasir Ahmad Bhat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 625 of 2025 /RG/LP Dated: 18-02 -2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mian Najeeb Shams Jalal S/o Mian Shams Ul Jalal R/o Ex. Chief Justice Residence H.No. 11 Baghat Barzulla Tehsil & District Srinagar

vide **Notification No.1077 of 2021 Dated 14.09.2021** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8778-84/RG/LP Dated: 18-02-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mian Najeeb Shams Jalal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 626 of 2025 /RG/LP Dated: 18-02 -2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aabid Mushtaq S/O Mushtaq Ahmad Dar R/O Awanpora, Tehsil Chadoora, District Budgam

vide **Notification No.1827 of 2023 Dated 06.09.2023** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Şection)

No: 8785-91 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Budgam.

- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Aabid Mushtaq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 627 of 2025 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ishrat Ishtiyaq
D/ Sheikh Ishtiyaq Ahmad
R/o Khrew, Shiekh Mohalla, Tehsil Pampore, District Pulwama
vide Notification No.1059 of 2023 Dated 01.06.2023 has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8792-98 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Pulwama.

- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Ishrat Ishtiyaq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 628 Aror /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Uzair Khurshid

S/o Khurshid Ahmad Misgar

R/o Nalbandpora Safa Kadal Tehsil & District Srinagar

vide **Notification No.1240 of 2023 Dated 05.06.2023** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8799-8805 /RG/LP Dated: 18-62-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Uzair Khurshid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 629 042025 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Syed Iftisam Amin

D/o Syed Mohd Amin Hamdani

R/o Chandil, Nargis Bagh, Tehsil Tangmarg District Baramulla

vide **Notification No. 1201 of 2023 Dated 05.06.2023** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8806-3/2 /RG/LP Dated: 18-02-2016

Copy forwarded to the: -

Principal District and Sessions Judge, Barmulla.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Baramulla.

- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Syed Iftisam Amin, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 630 of 202 (RG/LP Dated: 18-02-202)

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sehrish Bashir D/o Bashir Ahmad Kachoo R/o 13 Dagapora Khanabal Anantnag

vide **Notification No.1991 of 2022 Dated 14.11.2022** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8813-19 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Anantnag.

- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Sehrish Bashir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 631 42025 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tabasum Jan D/o Farooq Ahmad Lone R/o Magam Tehsil Handwara, District Kupwara

vide **Notification No.1238 of 2023 Dated 05.06.2023** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8820 -26 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Kupwara.

- CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Tabasum Jan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 632 072025 /RG/LP Dated: 10-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Jaffer Ahmad Ione S/o Mohd Hayat Lone R/o Walkul Takipora Lolab Kupwara

vide **Notification No.60 Dated 06.04.2017** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: <u>8827-33</u> /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Kupwara.

5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Jaffer Ahmad Ione, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 633 42025 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aamir Ahmad Shah Syed Bukhari S/o Shams UD Din Shah Syed Bukhari R/o Kangan Tangechatter Tesil Kangan District Ganderbal

vide **Notification No.915 of 2022 Dated 27.07.2022** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8834-40 /RG/LP Dated: 18-02-20-5-

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Aamir Ahmad Shah Syed Bukhari, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 634 1/2025 /RG/LP Dated: 18-02-2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Muzamil Ahmad Tantray

S/o Ab Majeed Tantray

R/o Devu Bagh Kunzer Tehsil Tangmarg Distict Baramulla

vide **Notification No. 467 Dated 10.12.2020** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 084-47 /RG/LP Dated: 18-02-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramullah.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Muzamil Ahmad Tantray, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 635 07 2025 /RG/LP Dated: 18-02 -2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ali Mohammad Talie S/o Ghulam Rasool Talie R/o Ziran Tehsil Tangmarg District Baramulla

vide **Notification No. 34 Dated 15.09.2020** has been declared as Absolute/Final after condonation of delay.

By Order

Assistant Registrar (L.P.Section)

No: 8848-54 /RG/LP Dated: 18-02-2025-19

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramullah.
- 5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Ali Mohammad Talie, Advocate

.....for information and necessary action.